

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD.

O.A. NO. 720/92

Vankteshwar Prasad Mishra Applicant.

Vs.

U.O.I. & others. Respondents.

Hon'ble Mr. K. Obayya, A.M.

Hon'ble Mr. Maharaj Din, J.M.

(By Hon'ble Mr. Maharaj Din, J.M.)

1. The applicant has moved an application under section 19 of the Administrative Tribunal Act of 1985 praying for the relief to issue a direction to the respondents to decide his revision petition (Annexure A-III).

2. The applicant was initially recruited as Khalasi in the year 1972. He was confirmed as such he was permanent employee of the respondents since 1965. The Enquiry was conducted against the applicant for his being absent from duty from ^{8.5.1974 w} 1.5.1974 to 30.3.1976. On the basis of the enquiry report the services of the applicant were terminated vide order dated 30.6.1977. The applicant preferred an appeal against the termination order before the respondent no. 2 but the same was not decided. Thereafter the applicant moved several representations but the same were not considered. The Divisional Railway Manager (Personnel) Central Railway, Jabalpur vide his letter dated 21.6.1991 (Annexure A-I) directed the applicant to send four copies of revision petition in the name of General Manager, Bombay, Central Railway through Divisional Railway Manager (Personnel). The applicant in compliance of this letter submitted the revision petition dated 1.7.1991 to the Divisional Railway Manager (Personnel) (copy annexure A-III). The applicant also sent

Amu

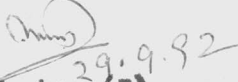
reminders dated 27.7.1991 and 16.8.1991 (Annexure A-IV and A-V) to the Divisional Railway Manager (Personnel) and the General Manager, Bombay, but no reply has been received so far.

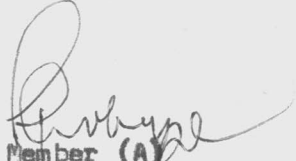
3. We have heard the ^alearned counsel ^ufor the applicant and perused the record of the case.

4. The applicant preferred an appeal against the order of his termination from the service which was not disposed of. He made a representation to the respondents in this respect but no reply was received. The applicant, however, received a letter dated 21.6.1991 of the Divisional Railway Manager (Personnel) Central Railway, Jabalpur (Annexure-A-I) by which he was asked to send four copies of the revision petition in the name of General Manager, Bombay. In compliance of the same the applicant submitted the revision petition dated 1.7.1991 (copy annexure A-III) but the same has not been disposed of as yet. The prayer of the applicant for issue of the direction to the respondents to decide the revision petition appears to be just and proper.

5. In these circumstances the O.A. is allowed and the respondents are directed to dispose of the revision petition (Annexure A-III) of the applicant within a period of two months from the date of receipt of this order.

6. The O.A. is accordingly disposed of at admission stage.


29.9.92
Member (J)


Member (A)

Dated :- 29th September, 1992.

/am/